

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 671 of 2020

IN THE MATTER OF:

Amardeep Singh Bhatia

....Appellant

Vs.

Abhishek Nagori, Liquidator of Asian Natural Resources (India) Ltd. & Ors.

....Respondents

Present:

For Appellant:

Mr. Arvind Kumar Gupta

Ms. Henna George, Advocate

For Respondents:

Mr. Ratnanko Banerjee, Sr. Advocate for R-1,2,3

Ms. Pabitra Dutta, Advocate

Mr. Arvind Kumar Gupta, Intervenor

Mr. Mukund P. Unni, Advocate for R-1.

ORDER
(Virtual Mode)

09.09.2020: Heard Learned Counsel for the parties. There is an application for impleadment I.A. No. 2116/2020. Learned Counsel for the Applicant submits that he has already filed an Appeal against the Impugned order on 07.09.2020.

In such circumstances we think it proper to adjourn the matter.

Let the Appeal be fixed on **15th September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/nn